

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).16526/2011

(From the judgement and order dated 27/06/2011 in FAO No. 226/2010 & CM No. 15488/2011 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PARMESH CHAUDHARY

Petitioner(s)

VERSUS

LOVELEEN SAINI

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and prayer for interim relief)

Date: 30/06/2011

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM  
HON'BLE MR. JUSTICE A.K. PATNAIK  
(VACATION BENCH)

For Petitioner(s)

Mr. Aftab Ali Khan,Adv.

Mr. Mehtab Ahmed,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Learned counsel appearing for the petitioner seeks permission to withdraw the special leave petition. Permission is granted. The special leave petition is dismissed as withdrawn.

[Madhu Bala]  
Sr.PA

[Savita Sainani]  
Court Master